

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:175
ANSWERED ON:19.11.2009
DECLARATION OF ASSETS BY JUDGES
Mahtab Shri Bhartruhari;Thol Shri Thirumaavalavan

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government has examined the judgement of the Delhi High Court with regard to the disclosure of information by the Judges of higher judiciary about their assets and liabilities;
- (b) if so, the details thereof;
- (c) whether the Government proposes to amend the Right to Information Act making it mandatory for the judiciary to make public about their assets and liabilities with a view to providing greater transparency in improving the functioning of the judiciary; and
- (d) if so, the reaction of the Government thereto alongwith the number of Supreme Court and High Court judges who have declared their assets so far?

Answer

MINISTER OF LAW AND JUSTICE(DR. M. VEERAPPA MOILY)

- (a) to (d) The information is being collected and will be laid on the Table of the House.